

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.946/93

Date of decision: 13.05.1993.

Shri Mohd. Shah Nawaz

...Petitioner

Versus

Union of India & Others

...Respondents

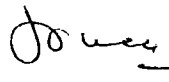
Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)


For the petitioner

None

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

None appears for the petitioner. The case had come up for admission on 3.5.1993 when it was adjourned to 13.5.1993. Today, when the case was taken up none appeared for the petitioner. We have perused the O.A. We find that the services of the petitioners were disengaged in October, 1984. The case is, therefore, barred by limitation under Section 21 of the Administrative Tribunals Act, 1985. Further the cause of action had arisen in Meerut. The case should have, therefore, filed before the Allahabad Bench which has the jurisdiction. In the circumstances the O.A. is dismissed. No costs.


(J.P. SHARMA)
MEMBER(J)


(I.K. RASGOTRA)
MEMBER(A)

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